

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1826/2007

(From the judgement and order dated 18/07/2006 in WA Nos. 2275/2005, 2527/2005 & 2622/2005 of the HIGH COURT OF KERALA AT ERNAKULAM)

SUBHA B NAIR & ORS. Petitioner(s)
VERSUS

STATE OF KERALA & ORS. Respondent(s)

(With application for permission to file addl. documents)
(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 1227 of 2007
(With office report)(FOR FINAL DISPOSAL)

SLP(C) NO. 3596 of 2007 (FOR FINAL DISPOSAL)

Date: 16/05/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. C.N. Sree Kumar,Adv.
Mr. P.R. Nayak,Adv.
Mr.Thomas Joseph A,Adv.
Mr. D. Parashar,Adv.

Ms. Malini Poduval,Adv.

For Respondent(s) Mr. Vipin Nair,Adv.
Mr. S. Balaji,Adv.
Mr. P.B. Suresh,Adv.
Mr. Vivek Shrama,Adv.
for M/S. Temple Law Firm,Adv.

Mr. Roy Abraham,Adv.
Mr. Roy Abraham,Adv.
Mrs. Seema Jain,Adv.
Mr. Himinder Lal,Adv.

Mr. P.V. Dinesh,Adv.
Mr. Sindhu T.P.,Adv.

-2-

UPON hearing counsel the Court made the following
ORDER

After hearing learned counsel for the parties quite at length,
the Court reserved its judgment.

(A.S. BISHT)
COURT MASTER

(SNEH BALA MEHRA)
COURT MASTER